## CBI No. 320/19

## **CBI VS.VISHAV DEEP BANSAL**

## 11.08.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-3 Anuj Saxena and A-5 Lieon Pinto along with Dr. Sushil Kumar Gupta Advocate.

Sh. Sumit Rajput Ld. Counsel for A-1 Vishav Deep Bansal, A-2 Gopak Krishan and A-4 Vinod Singh.

Matter is listed for Prosecution Evidence.

In the above said order, directions have been received that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **09.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR) Special Judge, PC Act, CBI-04, RADC/ND/11.08.2020